

**NATIONAL COMPANY LAW APPELLATE TRIBUNAL, NEW DELHI**

**Company Appeal (AT) No. 91 of 2020**

**IN THE MATTER OF :**

**K.N. Shamsudheen**

**....Appellant**

**Vs.**

**Kasmisons Builders Pvt. Ltd. & Ors.**

**...Respondents**

**Present:**

**For Appellants:**

**Mr. Ankur S. Kulkarni, Advocate**

**For Respondents:**

**Mr. Anil D. Nair, Advocate for R-1**

**Mr. Millu Danda Pani, Advocate for R-2 & 4**

**Mr. Shekhar G. Deavsa, Advocate for R-3**

**ORDER  
(Virtual Mode)**

**14.08.2020** Learned Counsel for the Appellant submits that there is an typographical error in the Memo of Appeal, therefore, he seeks permission to file an Application for correcting the same.

Appellant is directed to file the same before the Registry within a week. Appellant Counsel is directed to supply a corrected copy of the Memo of Appeal, Paper Book to all the Respondent Counsels. Respondent Counsels undertake to file the Vakalatnama within two weeks.

The Respondents may file their Reply Affidavit within three weeks. Rejoinder, if any, within one week thereafter.

Let the matter be fixed on **15<sup>th</sup> September, 2020**.

**[Justice Jarat Kumar Jain]  
Member (Judicial)**

**[Mr. kanthi Narahari]  
Member (Technical)**

**[Dr. Ashok Kumar Mishra]  
Member (Technical)**

sr/md